NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH GUWAHATI

C.P. No.15/GB/2021

Coram:

Hon'ble Shri H. V. Subba Rao, Member (J): Hearing through Hon'ble Shri Prasanta Kumar Mohanty, Member (T): Video Conference

ATTENDANCE-CUM- ORDER SHEET OF THE HEARING OF GUWAHATI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.08.2021

Name of the Company: Ms. Azana Rahman & another

V/s

M/s. Tejalpatty Tea Company Pvt. Ltd. and others

Section of the Companies Act: Under Rule 241 & 242 of the Companies Act, 2013

and 397/398 of the Companies Act, 1956

<u>S. NO</u> .	NAME (CAPITAL LETTERS)	DESIGNATION	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. AKHILESH SRIVASTA	AVA Advocate	Petitioners	Present in
2.	MR. AKASH SARMA	Advocate	Petitioners	Video
3.	MR. ABHIJIT BARUAH	Advocate	Petitioners	Conference
4.	MR. SANDEEP CHAMARIA	A Advocate	Respondents	

ORDER

Date of Order: 13.08.2021

This matter is taken up for hearing through Video Conferencing. Learned Counsels Mr. Akhilesh Srivastava, Mr. Akash Sarma and Mr. Abhijit Baruah are present on behalf of the Petitioners and Mr. Sandeep Chamaria is present on behalf of the Respondents. Heard both the sides.

2. The learned Counsel appearing for the Petitioners has submitted briefly relating to the Petition filed. On the other hand, learned Counsel for the Respondents has submitted briefly countering the present Petition raising the issue of maintainability of the Petition. Both the Petitioners and the Respondents are hereby directed to file their

synopsis and reply in the form of an Affidavit within 15 days from today and copy of the same be forwarded to the other side.

3. **List the matter on 01.09.2021.**

Sd/-(Prasanta Kumar Mohanty) Member (Technical) /Deka-13.08.2021/ Sd/-(H. V. Subba Rao) Member (Judicial)